

Office of Directorate General of Foreign Trade
New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 9/82-ALC4/2011 MEETING DATE : 31.05.2011

The Meeting No.9/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 31.05.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Promod Bharti, Asstt. Director, Office of DC(MSME)
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No.B-77	M/S Arkema Peroxides India Pvt. Ltd.			
Norms Committee Meeting No.9/12	F.No.01/82/050/00945/AM11/DES-III F.No.01/82/050/00946/AM11/DES-III			
Meeting Date:31.05.2011	RA F.No.04/24/040/00159/AM11 RA F.No.04/24/040/00160/AM11			
Adv.Lic.No.0410117338 dated 22.09.2010 Adv.Lic.No.0410117337 dated 22.09.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007/Ch.II dated 05.05.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 KG.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg
		2.	Tertiary Butyl Hydroperoxide 68%	0.595 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-78	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/00824/AM09/DES-III
Meeting Date:31.05.2011	RA F.No.03/95/040/00824/AM09
Adv.Lic.No.0310480675 dated 01.08.2008	
Committee considered case as per agenda. The representative of Department of C&PC present in the meeting informed the Committee that the import item contains 26% water and there is 84% content of import item in the export product. Therefore, the quantity of 0.840 kg/kg of export product has been allowed correctly	

and there is no justification for enhancement in the quantity of inputs. It was, therefore, decided to reject the case.

Case No.B-79	M/S BDR Pharma International P. Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/01189/AM11/DES-III
Meeting Date:31.05.2011	RA F.No.03/94/040/00682/AM11
Adv.Lic.No.0310603865 dated 01.12.2010	
Committee considered case as per agenda and decided to call from the firm the Certificate of Analysis in respect of the import item from the foreign supplier. Accordingly, the case was deferred for 26.07.2011.	

Case No.B-80	M/S Enaltec Labs Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/01516/AM11/DES-III
Meeting Date:31.05.2011	RA F.No.03/94/040/00867/AM11
Adv.Lic.No.0310610417 dated 11.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Atorvastatin Calcium IP" and to amend the description of import item No.1 to read as "(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate" and also to amend the description of import item at Sl.No.2 to read as "4-Fluoro-Alpha-(2-Methyl-1-Oxopropyl)-Gama-Oxo-N,Beta-Diphenyl Benzenebutanamide" without any other change in the decision taken in 52/82 meeting held on 29.03.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-81	M/S PI Industries Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/01730/AM11/DES-III
Meeting Date:31.05.2011	RA F.No.13/24/040/00038/AM11
Adv.Lic.No.1310034755 dated 03.03.2011	
Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.	

Case No.B-82	M/S Lupin Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:31.05.2011	RA F.No.03/95/040/00177/AM11
Adv.Lic.No.0310577817 dated 08.06.2010	
Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-83	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/00843/AM07/DES-III
Meeting Date: 31.05.2011	RA F.No.05/24/040/00455/AM07
Adv.Lic.No.0510189933 dated 31.08.2006	

Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.

Case No.B-84	M/S Makson Industries Pvt. Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/00171/AM10/DES-III
Meeting Date:31.05.2011	RA F.No.03/95/040/01025/AM09
Adv.Lic.No.0310515322 dated 13.04.2009	
Committee decided to defer case for 28.06.2011 for comments of DC(MSME).	

Case No.B-85	M/S Medchl Chemicals & Pharma P. Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/00435/AM09/DES-III
Meeting Date:31.05.2011	RA F.No.09/24/040/00289/AM08
Adv.Lic.No.0910033007 dated 15.02.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Ethambutol((+)-2,2(Ethylenediimino)Di 1 Butanol)" without any other change in the decision taken in 11/82 meeting held on 10.06.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-86	M/S Cadila Pharmaceuticals Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/00519/AM11/DES-III
Meeting Date:31.05.2011	RA F.No.08/21/040/00069/AM11
Adv.Lic.No.0810089371 dated 02.06.2010	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-87	M/S PI Industries Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/050/01654/AM11/DES-III F No.01/82/050/01275/AM10/DES-III
Meeting Date:31.05.2011	RA F.No.13/24/040/00034/AM11 RA F.No.13/24/040/00023/AM10
Adv.Lic.No.1310034611 dated 15.02.2011 Adv.Lic.No.1310030771 dated 16.12.2009	
Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.	

Case No.B-88	M/S Unimark Remedies Ltd.
Norms Committee Meeting No.9/12	F.No.01/83/050/00847/AM03/DES-III
Meeting Date:31.05.2011	RA F.No.03/24/040/01210/AM03
Adv.Lic.No.0310155178 dated 26.08.2002	
Committee considered case as per agenda and in light of earlier decision taken in 40/2003 dated 22.01.2003 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-	

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Oxolinic Acid	1 KG.	1.	N-Ethyl-3,4-Methylenedioxy Aniline	1.00 kg
		2.	Ethoxy Methylene Malonic Ester (EMME)	1.30 kg
		3.	Dimethyl Formamide	2.42 kg

In case, the NC has already fixed norms in this case, for any variation etc., it shall be the responsibility of RA and firm.

RA concerned may take further necessary action as per above decision of NC.

Case No.A-18	M/S Unimark Remedies Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/162/00026/AM11/DES-III
Meeting Date:31.05.2011	RA F.No.03/24/040/02180/AM03
Adv.Lic.No.0310186999 dated 10.03.2003	

Committee considered case as per agenda and in light of earlier decision taken in 20/82 meeting held on 11.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nemesulide	1kg.	1.	Ortho Nitro Chloro Benzene	0.92 kg
		2.	Phenol	0.55 kg
		3.	Methane Sulfonyl Chloride	0.52 kg
		4.	Pyridine	0.19 kg
		5.	Methylene Dichloride	2.29 kg

In case, the NC has already fixed norms in this case, for any variation etc., it shall be the responsibility of RA and firm.

RA concerned may take further necessary action as per above decision of NC.

Case No.C-14	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/162/00093/AM11/DES-III
Meeting Date:31.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.	

Case No.C-15	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/162/00385/AM11/DES-III
Meeting Date:31.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.	

Case No.C-16	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/162/00094/AM11/DES-III
Meeting Date:31.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.	

Case No.C-17	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.9/12	F.No.01/82/162/01222/AM10/DES-III
Meeting Date:31.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.	

1	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date:28.06.2011
	Decision :Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:14.06.2011
	Decision :Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

5	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Rejected
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	

Decision :Committee considered case as per agenda and observed that the firm was requested to furnish a copy of Drug Manufacturing Licence vide letter dated 25.03.2011, but the same has not been received and norms can not be fixed in absence of the copy of DML. It was, therefore, decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Rejected
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish the following information vide letter dated 29.10.2010. 1. Step wise complete chemical reaction showing molecular weight of each input and output production and their molar requirement. 2. Percentage yield on molar basis for each step. 3. Requirement and recovery of solvent on each step. 4. Technical literature in support of yield envisaged and 5. Actual past production and consumption data duly certified by Central Excise Authority. The above information has not been received from the firm and norms can not be fixed in absence of above technical information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

7	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:26.07.2011
	Decision :Committee considered case as per agenda. The reply received from the firm was handed over to the representative of Department of Pharmaceuticals for his comments. Accordingly, case was deferred for 26.07.2011.			

9	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:67/41/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01415/AM11/	RLA File :09/24/040/00005/AM11/	Lic.No/Date:0910042381 17.06.2010	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:49/41/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01397/AM11/	RLA File :09/24/040/00004/AM11/	Lic.No/Date:0910042621 06.07.2010	Defer Date:26.07.2011
	Decision :Committee considered case as per agenda and observed that Department of Bio-technology vide letter No.BT/IL/05/340/2011 PID dated 18.05.2011 have call for the following information from the firm:- 1. Department has received two applications for the same export product. 2. In both applications two types of export products are mentioned (Monovalent Type O and Trivalent containing A.O. ASIAI Strains) without specifying the quantity of each export product. 3. Import inputs required for producing both export products are not given separately. 4. The quantity of import inputs given in Annexure-1 of Appendix 32-B are not in accordance with the Annexure-2 of ANF 4-A. 5. Composition (label claim) of one unit of export products is not given. It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 26.07.2011.			

14	Case No.:42/41/82-ALC4/2010	Party Name:GENEX PHARMA	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/01390/AM11/	RLA File :03/94/040/00283/AM11/	Lic.No/Date:0310584078 19.07.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION at SI.No.A-269.			

RA concerned may take further necessary action as per above decision of NC.

15	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:26.07.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/185/2010-PI-(Norms) dated 15.04.2011, decided to call for the following information from the firm:- 1. Complete and balanced chemical reaction showing molecular weight of reactant and output product. 2. Percentage yield on molar basis for each step. 3. End use of the export product. 4. Copy of authentic technical literature in support of process and yield envisaged. Accordingly, case was deferred for 26.07.2011.			

16	Case No.:3/25/82-ALC4/2010	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00817/AM11/	RLA File :09/70/040/00082/AM11/	Lic.No/Date:0910043460 09.09.2010	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

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Case No.:74/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
HQ File :01/82/050/01155/AM11/	RLA File :03/94/040/00601/AM11/	Lic.No/Date:0310594787 01.10.2010	

Decision : Committee considered case as per agenda and observed that the NOC for import of “HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)” has been received from Ministry of Environment & Forests vide their O.M. No.11/10/2011-OC dated 23.03.2011.

Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg

(200MD) with 63 mcl Aerosol valves		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 100 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 200 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	40.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas

18	Case No.:6/52/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01775/AM11/	RLA File :09/24/040/00397/AM11/	Lic.No/Date:0910044556 03.12.2010	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010	Defer Date:28.06.2011
	Decision :Committee decided to defer case for 28.06.2011 for comments of Department of C&PC, Petrochemicals Division.			

20	Case No.:82/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/01430/AM11/	RLA File :03/95/040/00674/AM11/	Lic.No/Date:0310604838	

07.12.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2006/Ch.II dated 16.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Amino 6 methyl Benzimidazolone	1 kg.	1.	3,4-Diamino Toluene (Melene)	1.200 kg
		2.	Hydrazine Hydrate (as 80% basis)	1.022 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:18/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
HQ File :01/82/050/01366/AM11/	RLA File :17/24/040/00148/AM08/	Lic.No/Date:1710003645 23.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010/Ch.II dated 25.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyoxyethylene Tridecyl Ether (ALOX-80)	1 kg.	1.	Isotridecanol (Tridecyl Alcohol)	0.362 kg
		2.	Ethylene Oxide	0.637 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:28.06.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/19/2011-Ch.II dated 10.05.2011, have called for the following information from the firm.			
	1. Authentic/Printed technical literature in support of % yield given or norms applied for import. 2. Production of export item for the year 2010-11 and corresponding consumption of each input duly certified by CA. It was decided to remind the firm to furnish the above technical information. Accordingly, case was deferred for 28.06.2011.			

23	Case No.:97/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/01445/AM11/	RLA File :17/24/040/00020/AM11/	Lic.No/Date:1710003665 30.12.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010/Ch.II dated 10.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as				

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Product-PCS-20 (Phosphated Ester of Cetostearyl Alcohol 2 Mole Ethoxylate)	1 kg.	1.	Ethylene Oxide	0.227 kg
		2.	Ceto Stearyl Alcohol	0.681 kg
		3.	Phosphorous Pentoxide	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

24	Case No.:7/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01547/AM11/	RLA File :03/95/040/00836/AM11/	Lic.No/Date:0310612992 28.01.2011	Defer Date:14.06.2011
	Decision :Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

25	Case No.:12/45/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/01552/AM11/	RLA File :09/24/040/00482/AM11/	Lic.No/Date:0910045338 31.01.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412. RA concerned may take further necessary action as per above decision of NC.			

26	Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:4/52/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01773/AM11/	RLA File :09/24/040/00556/AM11/	Lic.No/Date:0910045892 11.03.2011	Defer Date:28.06.2011
	Decision :Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.			

28	Case No.:2/52/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/01771/AM11/	RLA File :03/94/040/01092/AM11/	Lic.No/Date:0310620986 14.03.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/169/5008-PI-III dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glimepiride	1 kg.	1.	4-[2-(3-Ethyl-4-Methyl-2-Carbonyl-Pyrrolidonylamino)-Ethyl]-Phenyl Sulfonamide [MPR-II]	0.362 kg
		2.	Ethylene Oxide	0.637 kg

RA concerned may take further necessary action as per above decision of NC.

29	Case No.:5/52/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01774/AM11/	RLA File :24/24/040/00019/AM11/	Lic.No/Date:2410031154 14.03.2011	Defer Date:26.07.2011
	Decision :Committee decided to defer case for 26.07.2011 for reply from the firm.			

30	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:8/52/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/01777/AM11/	RLA File :08/24/040/00368/AM11/	Lic.No/Date:0810097156 14.03.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 27/82 meeting held on 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP

RA concerned may take further necessary action as per above decision of NC.

32	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

33

Case No.:12/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
HQ File :01/82/050/01781/AM11/	RLA File :03/95/040/00969/AM11/	Lic.No/Date:0310621209 15.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC, Petrochemicals Division vide their O.M. No.46011/188/2005-PC-II dated 04.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Adhesion Promoter containing 62 ± 1% Tetra Isopropyl Titanate and 27 ± 1% Butanol	1 MT.	1.	Butanol	0.2786 MT
		2.	Tetra Isopropyl Titanate	0.6302 MT
		3.	Isopropanol	0.1100 MT
RA concerned may take further necessary action as per above decision of NC.				

34

Case No.:13/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
HQ File :01/82/050/01782/AM11/	RLA File :03/95/040/00970/AM11/	Lic.No/Date:0310621220 15.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC, Petrochemicals Division vide their O.M. No.46011/20/2010-PC-II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Epoxy Acrylate (80% Resin content in GTPA (Glyceryl Propoxy Triacrylate/Propoxylated Glyceryl Triacrylate)	1 kg.	1.	Acrylic Acid	0.2217 kg
		2.	Epoxy Resins	0.5827 kg
		3.	Mono Ethyl Hydro Quinone	0.0061 kg
		4.	BDMA (Benzyl Dimethyl Amine)	0.0040 kg
		5.	Glyceryl Propoxy Triacrylate Propoxylated Glyceryl Triacrylate)	0.1920 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:14/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
	HQ File :01/82/050/01783/AM11/	RLA File :03/95/040/00994/AM11/	Lic.No/Date:0310621222 15.03.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC, Petrochemicals Division vide their O.M. No.46011/20(A)/2010-PC-II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

	Polyester Acrylate (Di Trimethylol Propane Based)	1 kg.	1.	Acrylic Acid	0.475 kg
			2.	Dimer Acid	0.085 kg
			3.	Phthalic Anhydride	0.077 kg
			4.	Di Trimethylol Propane	0.490 kg
			RA concerned may take further necessary action as per above decision of NC.		

36

Case No.:15/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
HQ File :01/82/050/01784/AM11/	RLA File :03/95/040/00993/AM11/	Lic.No/Date:0310621225 15.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC, Petrochemicals Division vide their O.M. No.46011/20(A)/2010-PC-II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyester Acrylate (Pentaerythritol Based)	1 kg.	1.	Acrylic Acid	0.545 kg
		2.	Dimer Acid	0.085 kg
		3.	Phthalic Anhydride	0.010 kg
		4.	Oleic Acid	0.140 kg
		5.	Pentaerythritol	0.490 kg
RA concerned may take further necessary action as per above decision of NC.				

37

Case No.:16/52/82-ALC4/2010	Party Name:BELCO PHARMA		Meet No/Date:9/82-ALC4/2011 31.05.2011		Status:Case Approved
HQ File :01/82/050/01785/AM11/	RLA File :05/23/040/00311/AM11/		Lic.No/Date:0510286088 15.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/250/2009-PI(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Hydrocortisone Cream/Ointment 5 gm Tube	1 No.	1.	Hydrocortisone Base	0.0510 gm/5 gm Tube	
Hydrocortisone Cream/Ointment 15 gm Tube	1 No.	1.	Hydrocortisone Base	0.153 gm/15 gm Tube	
RA concerned may take further necessary action as per above decision of NC.					

38	Case No.:17/52/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.			Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01786/AM11/	RLA File :05/23/040/00353/AM11/			Lic.No/Date:0510286097 15.03.2011	Defer

Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.	Date:26.07.2011
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39	Case No.:11/52/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01780/AM11/	RLA File :09/24/040/00547/AM11/	Lic.No/Date:0910045936 16.03.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:18/52/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/01787/AM11/	RLA File :03/94/040/00471/AM11/	Lic.No/Date:0310621836 17.03.2011	Defer Date:28.06.2011
	Decision :Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.			

41

Case No.:19/52/82-ALC4/2010	Party Name:INTERMED,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
HQ File :01/82/050/01788/AM11/	RLA File :04/24/040/00351/AM11/	Lic.No/Date:0410122723 22.03.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 31/82 meeting held on 02.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Cream 15 gm Tube	1 No.	1.	Hydrocortisone Base	0.153 gm/15 gm Tube
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:1/1/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved	
HQ File :01/82/050/01789/AM11/	RLA File :03/94/040/00762/AM10/	Lic.No/Date:0310623195 24.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 15.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 Ethyl Hexylamine	1 kg.	1.	2 Ethyl Hexanol	1.06 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:2/1/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2011	Status:Case
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			31.05.2011	Deferred
	HQ File :01/82/050/01790/AM11/	RLA File :03/94/040/01135/AM11/	Lic.No/Date:0310623333 25.03.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:1/5/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00103/AM12/	RLA File :03/94/040/00029/AM12/	Lic.No/Date:0310626724 15.04.2011	Defer Date:28.06.2011
	Decision :Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.			

45	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.			

46	Case No.:9/5/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00111/AM12/	RLA File :05/23/040/00012/AM12/	Lic.No/Date:0510288426 20.04.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.			

47	Case No.:1/9/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00252/AM12/	RLA File :09/24/040/00090/AM12/	Lic.No/Date:0910046762 16.05.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:26.07.2011

Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.

50	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:5/9/82-ALC4/2011	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00256/AM12/	RLA File :03/95/040/00134/AM12/	Lic.No/Date:0310631532 18.05.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of C&PC.			

52	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:7/9/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Approved
	HQ File :01/82/050/00258/AM12/	RLA File :09/24/040/00074/AM12/	Lic.No/Date:0910046787 19.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/200/2010-PI-(Norms) dated 18.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	D+Ester [(2S,3S)-2-Hydroxy-3-(2-Aminophenylthio)-3-(4-Methoxyphenyl)-Propionic Acid methyl Ester]	1 KG.	1.	Para-Anisaldehyde
			2.	Methyl Chloro Acetate
			3.	Benzothiazole
			4.	Methanol
			5.	L-Tartaric Acid
				Qty. allowed
				1.875 kg
				1.532 kg
				2.09 kg
				3.617 kg
				0.280 kg
	RA concerned may take further necessary action as per above decision of NC.			

54	Case No.:8/9/82-ALC4/2011	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:9/82-ALC4/2011 31.05.2011	Status:Case Deferred
	HQ File :01/82/050/00259/AM12/	RLA File :03/95/040/00078/AM12/	Lic.No/Date:0310631866 19.05.2011	Defer Date:26.07.2011

Decision : Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.